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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD.

MA. No. 238/97 in
OA, No. 795/93.

Date of order: 203-97.

Between:

1. The Ministry of Defence,
Government of India,
reptd. by its Secretary, New Delhi-110 011.
2. The Commandar Works Engineers (Project),
9- IRSD Area: Kancharapalem Post,
Visakhapatnam-530 008.

... Petitioners/
Respondents.

AND

1. D. M. Subramanyam
2. G. Bhaskara Lal ... Respondents/
Applicants.

Counsel for the Applicant: K. Vinaya Kumar

Counsel for the Respondents: Mr. N. V. Raghava Reddy

CORAM:

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (A)

Hon'ble Tribunal made the following order:-

Subsequent to filing of MA. 238/97 it is now revealed that necessary order have been passed in the case as directed in the O.A.

MA is, therefore, has become infructuous. No orders are necessary and the M.A. is disposed of on that basis.

Am/AS
DY. REGISTRAR (JUDL)

safe
28/4/97

I COURT

TYED BY

CHECHED BY

CONFARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (ADMN)

Dated: 20-3-1997

ORDER / JUDGMENT

M.A./R.A/C.A. No. 238/97
in

O.A. No. 795/93

T.A. No. (W.P.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions

Dismissed.

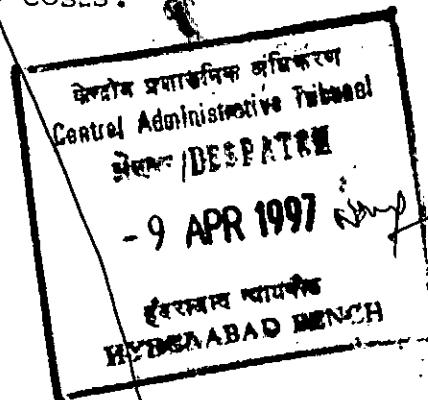
Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.m.



No.1147/86. on the file of this Bench for certain benefits. That T.A. was disposed of by the order dated 7.8.91 with the observations that "the benefit of past continuous service referred to in the letter of 8.7.77 is to be confined only to the financial benefits and not for the purpose of seniority, confirmation and promotion". However it is stated by the 1st applicant in his representation dated 21.7.92 (Annexure A-2) that he is entitled for seniority from the date of his initial engagement in terms of the order No.15(4)/86/D(Civ.I)/Vol.III dated 14.7.92 (Annexure A-1) and he is entitled for counting past service from the date of initial engagement for seniority, promotion and confirmation. The 2nd applicant filed a representation for the above relief on 22.12.92 (Page 3 of the OA). It is stated that the representation dated 22.12.92 is still pending to be replied.

3. This OA is filed praying for direction to R-I to regularise the services of the applicants, to count for seniority, regularisation from the date of their initial engagement thereby counting that period also for seniority, promotion, confirmation and pensionary benefits from 28.3.75 to the first applicant, from 1.10.72 to the 2nd applicant respectively as per the order of Govt. of India dated 14.7.92 referred to above.

4. When this OA came up for hearing today, the applicants also produced the letter No.150102/4/TUE/EIB (R-DPC) dated 15.3.94 (this letter is taken on record) stating

For

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